

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## TWENTY-FIRST REPORT

(Presented on 27.4.2016)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report, present this Twenty-first Report.

2. The Committee met on 25 April, 2016 for examination of the Constitution (Amendment) Bill, 2016 (Amendment of the Third Schedule) by Shri Gopal Chinnaya Shetty, M.P. under rule 294(1) (a) of the Rules of Procedure.

The Bill seeks to amend the Third Schedule to the Constitution with a view to include the words "Bharat Mata ki Jai" at the end in the Form of oath or affirmation to be made by Members of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Recommendation

3. The Committee recommend that the Shri Gopal Chinnaya Shetty, M.P. may be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 2 above.

NEW DELHI;

25 April, 2016

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5 Vaisakha, 1938 (Saka)

THANGSO BAITE

*Acting Chairperson,*

*Committee on Private Members'  
Bills and Resolutions.*